

2

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**O.A.No.2396/2004
M.A.No.2298/2006**

**Hon'ble Shri Justice B. Panigrahi, Chairman
Hon'ble Shri V.K. Agnihotri, Member (A)**

New Delhi, this the 13th day of December, 2006

1. **Prakash Jaiswal,**
Working as ACWE (Contracts),
O/o Hqrs. CWE (Air Force),
Palam, Delhi Cantt.
2. **Shailender Kumar,**
Working as Dy. Director (Contracts),
O/o Hqrs. Chief Engineer Delhi Zone,
Delhi Cantt.
3. **G. Srinivasulu,**
Working as DCWE (Contracts),
O/o Hqrs. CWE Delhi,
Delhi Cantt.
4. **Rajender Kumar,**
Working as DCWE (Contracts),
O/o Hqrs. CWE New Delhi,
Rao Tula Ram Marg, New Delhi
5. **K.D. Mandal,**
Working as Asstt Director (Contracts),
O/o Hqrs. Chief Engineer Delhi Zone,
Delhi Cantt.

..... **Applicants**

(By Advocate: Shri M.K. Bhardwaj)

Vs.

UOI & Ors.

1. **The Secretary,**
Ministry of Defence,
New Delhi
2. **The Engineer-in-Chief,**
MES, Army Headquarters,
Kashmir House, DHQ PO,
New Delhi-11

3. The Secretary,
Union Public Service Commission,
Shahjahan Road, New Delhi
4. The Secretary,
Department of Personnel & Training,
North Block, New Delhi
5. MP Sud,
MES No. 505457,
C/o Engineer-in-Chief,
Army Hqrs.
6. Shyam Prasad,
MES No. 507010,
C/o Engineer-in-Chief,
Army Hqrs.
7. VK Aggarwal,
S/o Shri ML Aggarwal,
C/o CWE (P) Bhatinda Military Station,
Bhatinda (Punjab)

.....Respondents

(By Advocate: Shri Lalita Prasad, proxy for Shri B.S. Jain, for respondents 1-4)

ORDER(ORAL)

By Justice B. Panigrahi, Chairman

In M.A.2298/2006, a prayer has been made for withdrawal of the O.A. since in a connected matter, the Hon'ble High Court of Kerala in W.P. © No.191/2006 has directed the respondents to hold the DPC by 31.12.2006. Therefore, this O.A. appears to have become redundant. Accordingly, M.A. is allowed and O.A. is dismissed as withdrawn with liberty to file a fresh case upon new cause of action.


(V.K. Agnihotri)
Member (A)

/dkm/


(B. Panigrahi)
Chairman